

State-wise position in respect of the election petitions:

Statement No. I.—Showing the number of election petitions filed before the Election Commission. [Placed in Library. See No. S-27/54.]

Statement No. II.—Showing the number of election petitions either dismissed by the Commission or permitted by it to be withdrawn. [Placed in Library. See No. S-27/54.]

Statement No. III.—Showing the number of petitions referred to Election Tribunals for trial, number of petitions disposed of by them and number of petitions pending with them and the Election Commission. [Placed in Library. See No. S-27/54.]

Statement No. IV.—Showing the number of election petitions disposed of by the Election Tribunals. [Placed in Library. See No. S-27/54.]

Statement No. V.—Showing the number of petitions pending before the Election Tribunals in respect of General Elections. [Placed in Library. See No. S-27/54.]

Statement No. VI.—Showing the number of election petitions pending before the Election Tribunals and Election Commission in respect of bye-elections. [Placed in Library. See No. S-27/54.]

Statement No. VII.—Showing reasons for the delay in the disposal of 19 election petitions relating to general elections. [Placed in Library. See No. S-27/54.]

AGREEMENTS BETWEEN RAJPRAMUKH OF SAURASHTRA AND RESERVE BANK OF INDIA

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table, under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934, a copy of each of the Principal and Supplemental Agreements executed between the Rajpra-

muKh of Saurashtra and the Reserve Bank of India on the 23rd December 1953. [Placed in Library. See No. S-19/54.]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following notifications:—

(i) Customs No. 91 dated the 26th November, 1953; and

(ii) Customs No. 92 dated the 26th November, 1953.

[Placed in Library. See No. S-18/54.]

MUSLIM WAKFS BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

“That the time appointed for the presentation of the report of the Select Committee on the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of Mutawallis’ management of them, in India, be further extended upto Saturday, the 6th March, 1954.”

The Select Committee has practically completed its labours. But it was decided to redraft the whole Bill so as to make it simpler, and the revised draft consists of about seventy clauses. We have already done fifty-five or sixty of them and only a few remain. Then it has got to be printed. Therefore we are asking for this short adjournment. But it may be possible to present the report even before this date.

Mr. Speaker: The question is:

“That the time appointed for the presentation of the report of the Select Committee on the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of